

The



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*As introduced in the Assembly
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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 281-L.—10th March, 2011.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 2 of 2011

**THE WEST BENGAL MUNICIPAL
(AMENDMENT) BILL, 2011.**

**A
BILL**

to amend the West Bengal Municipal Act, 1993.

WHEREAS it is expedient to amend the West Bengal Municipal Act, 1993, for the purposes and in the manner hereinafter appearing;

West Ben. Act
XXII of 1993.

It is hereby enacted in the Sixty-second Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

1. (1) This Act may be called the West Bengal Municipal (Amendment) Act, 2011.

(2) It shall come into force at once.

Amendment of
section 87 of West
Ben. Act XXII of
1993.

2. In section 87 of the West Bengal Municipal Act, 1993 (hereinafter referred to as the principal Act), in sub-section (1), for the words “or such other officers as the State Government may direct”, the words “and the State Government” shall be substituted.

*The West Bengal Municipal
(Amendment) Bill, 2011.*

(Clause 3.)

Insertion of new
section 90A after
section 90.

3. After section 90 of the principal Act, the following section shall be inserted:—

“Laying of audit report. 90A. The audit reports of the municipalities alongwith the action taken reports for every year shall, as soon as may be after they are received by the State Government, be laid before the State Legislature.”.

STATEMENT OF OBJECTS AND REASONS.

It is considered necessary and expedient to amend the West Bengal Municipal Act, 1993 (West Ben. Act XXII of 1993), for the purposes of making provisions for laying the audit report of the municipalities before the State Legislature by the State Government.

2. The Bill has been framed with the above objects in view.

3. There is no financial implication involved in giving effect to the provisions of the Bill.

KOLTATA,
The 9th March, 2011.

ASOK BHATTACHARYA,
Member-in-charge.

By order of the Governor,

B. K. SRIVASTAVA,
*Secy.-in-charge to the Govt. of West Bengal,
Law Department.*